

### **Grants-in-aid to Kendriya Bhandar**

1320. PROF. ANIL KUMAR SAHANI: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar is a private consumer co-operative society functioning on commercial basis and Government has neither given one time assistance nor given any non-recurring as grants-in-aid to Kendriya Bhandar, so far, and

(b) if so, whether the concerned Department Related Parliamentary Standing Committee considers the issues of Kendriya Bhandar and make recommendations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) Kendriya Bhandar is a Central Government Employees Consumer Cooperative Society functioning under the aegis of Department of Personnel & Training. As per available records Kendriya Bhandar has not been given any one-time assistance or non-recurring grants as grants-in-aid from the Government. However, the Central Government is holding equity share capital in Kendriya Bhandar of Rs. 68.18 lacs as on 31.3.2011.

(b) As Kendriya Bhandar is functioning under the aegis of Department of Personnel & Training, Department Related Parliament Standing Committee considers the issues of Kendriya Bhandar and also makes recommendations thereon.

### **Success rate in civil service examinations**

†1321. SHRIMATI VASANTHI STANLEY: Will the PRIME MINISTER be pleased to state:

(a) the percentage of success in the Civil Service Examinations in the past five years, State-wise;

(b) the reason for the diminishing interest shown by the educated youth in appearing for the Civil Service Exams; and

(c) whether the Ministry allow the students to write the exams for Indian Administrative Services (IAS) in their mother tongue?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) State-wise data of candidates in the Civil Service Examinations (CSE) is not compiled/maintained.

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†Original notice of the Question was received in Hindi.

(b) The number of applicants is increasing every year in the Civil Services Examination. Number of applications received for CSE since 2008 is given below:

CSE Year	Number of applications
2008	325433
2009	409110
2010	547698
2011	499120
2012	550080

(c) The candidates have the option to answer all the question papers, except the language papers, in any one of the languages included in the Eighth Schedule to the Constitution of India or in English.

#### **Comments of general public on RTI**

1322. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that on December 10, 2010, the Department of Personnel displayed on its website proposed amendments to the RTI Rules and invited comments of the general public in 17 days, but the folder containing these suggestions is missing from the website;

(b) if so, the details thereof and the reasons for the missing folder; and

(c) the action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) Comments of the stakeholders were invited on the proposed Right to Information Rules by putting an Office Memorandum (OM) on the official website of Department of Personnel & Training on 10th December, 2010. Suggestions so received were not uploaded on the website.

(b) Comments received from stakeholders on the proposed Rules were misplaced.

(c) The folder has since been reconstructed.